

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.216
Appeal/47(AHM)2023

Proceedings under Section 252(3) of Co. Act, 2013

IN THE MATTER OF:

Department of Income Tax
V/s
Manyata Diam Pvt Ltd & Anr

.....Applicant

.....Respondent

Order delivered on: 04/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Income Tax Department :Ms. Kinjal Vyas, Adv. (proxy)
For the RoC :Ms. Rupa Sutar, Deputy RoC

ORDER
(Hybrid Mode)

Learned counsel for the Income Tax Department Ms. Kinjal Vyas, Adv. submits that they have carried out publication in the name of the ex-struck of the company as details of the directors are not available and seeks more time to get the details from the ROC and thereafter to carry out publication in the name of the ex-directors of the strike of companies.

Let needful be done within 4 weeks.

Re-list on 29.08.2024

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)